

**The High Court of Madhya Pradesh**

**Mcr. 38325.2021**

**[Naveen Kamra Vs. State of M.P.]**

**Gwalior dated 03.08.2021**

Shri Atul Gupta, learned counsel for petitioner.

Shri Kaushalendra Singh Tomar, learned Public Prosecutor for respondent/State.

Shri F.A.Shah, learned counsel for complainant.

Heard through video conferencing.

Case-diary is read over by counsel for State.

The petitioner has filed this second repeat application u/S. 439 of Cr.P.C. for grant of bail after rejection of earlier one on merits by order dated 27/5/2021 in Mcrc 25658.2021 with liberty to petitioner to come again after examination of main PWs.

The petitioner has been arrested on 10/2/2021 by Police Station Huzrat Kotwali, District Gwalior (M.P.) in connection with Crime No. 18/2021 registered in relation to the offences punishable u/Ss. 420, 467, 468 IPC.

Learned counsel for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Learned counsel for petitioner submits that bail be granted to enable petitioner to make arrangements for returning the money of

complainant.

This Court is afraid that no such ground can be accepted for grant of bail.

Though petitioner has suffered some prejudice on account of delayed trial but it is informed by learned counsel for complainant that trial is listed on 12/8/2021, therefore for the time being application is rejected with liberty to petitioner to come again after examination of main PWs.

Accordingly with the above said liberty, the petition stands *rejected*.

**(Sheel Nagu)**  
**Judge**

**(Bu)**